

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.55/2020**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2020**  
**(F.No.21.11.2019/NCLAT/UR/1654**

**In the matter of:**

Ramesh Kumar Chitlangia and Ors. .... Appellants

Versus

The Registrar of Companies, Jaipur & Ors. .... Respondents

Appearance: None for the Appellants.

**07.01.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 21.11.2019 and the Office after scrutiny of the Memo of Appeal on 22.11.2019, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 05.12.2019. The Appellants re-filed the Memo of Appeal on 03.01.2020. It is stated in the Interlocutory Application (IA) that Annexure A-7 and Annexure A-9 were in vernacular language and were also illegible and it took long time to understand and type the same in English language. Hence, there is delay of 35 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. No one appeared on behalf of the Appellants. Perused the averments made in the IA as well as Office report. The Appellants were required to re-file the Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellants re-filed the Memo of Appeal with a delay of 35 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

4. List the matter before the Hon'ble Bench under the heading 'admission with defect' on 08.01.2020.

(Peeush Pandey)  
Registrar